

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL (3)  
AHMEDABAD BENCH

O.A. No. 408/91  
T.A. No.

DATE OF DECISION 27-8-93

M.P.Patel and others Petitioner

Shri P.H. Pathak Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

3

M.P. Patel

V.G. Bedarkar

Association of Railway &  
 Post Employees, through  
 its treasurer Shri R.C. Pathak  
 having its office at Allap Flats,  
 Opp. Anjali Theatre, Vasna Road,  
 Ahmedabad.

Applicants

Advocate Mr. P.H. Pathak

Versus

1. Union of India

Notice to be served through  
 The Secretary, Deptt of Tele-  
 communication, Government of India  
 Rafi Marg, New Delhi

2. Chief General Manager

Telecommunication,  
 Gujarat Telecom Circle, Ahmedabad.

3. General Manager Telecom

Ahmedabad Telecom Dist.  
 Ramnivas Building, Khanpur,  
 Ahmedabad.

Respondents

Advocate Shri Akil Kureshi

ORAL JUDGEMENT

In

O.A. 408 of 1991

Dt. 27-8-1993.

Per Hon'ble Shri N.B. Patel

Vice Chairman.

Mr. Kureshi produces office Memo. No 22-  
 5/92-TE-II issued by Government of India, Ministry of Communication,



Department of Telecom dated 23rd August 1993 which may be taken on record. In view of this Office Memorandum, Mr. Pathak for the applicant does not press the application. The application is accordingly disposed of as not pressed, with, however, liberty to either side to move the Tribunal for revival of this application in case any difficulty arises in view of ~~the~~ paragraphs 7 and 8 of the above quoted Office Memorandum. The respondents are directed to make fixation of pay of the applicants in terms of the said Office Memorandum as ~~early~~ as possible and, preferably, within a period of two months. No order as to costs.



(V. Radhakrishnan)  
Member (A)



(N.B. Patel)  
Vice Chairman.

\*AS.

Date	Office Report	Order
12/11/93		<p>In our order dated 27.8.1993, we have directed the respondents to make fixation of pay of the applicas as early as possible and preferably within a period of two months. We have thus, not fixed any rigid time-limit for the respondents to make fixation of the pay of the applicants. There is, therefore, no question of extending the time-limit. Still, however, we dispose of this application with the direction that the respondents may comply with the order, dated 27.8.1993, as early as possible and preferably by 31.12.1993.</p> <p>M.A./620/93 stands disposed of.</p> <p>No order as to costs.</p> <p> (V. Radhakrishnan) Member (A)</p> <p> (N.B. Patel) Vice Chairman</p> <p>a.a.b.</p>

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, AHMEDABAD BENCH

M.P. Patel  
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 Association of Railway and  
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 Opp. Anjalee Cinema, Vasna Road,  
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## Versus

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Advocate Shri Akil Kureshi

## ORAL JUDGEMENT

IN  
O.A. 408 OF 1991.

DATE 27.8.1993.

per : Hon'ble Shri N.B. Patel

Vice Chairman.

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Sd/-  
 (V. Radhkrishnan)  
 Member (A)

Sd/-  
 ( N.B. Patel )  
 Vice Chairman